

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

No.HHC/Judl./ROSTER/96-

Dated Shimla, the 6th June, 2013.

OFFICE ORDER

In supersession of previous office order, Hon'ble the Chief Justice has been pleased to order that the following Roster of Boards shall be observed with effect from 10th June 2013 till further orders:-

DIVISION BENCHES

1st DIVISION BENCH
Monday to Friday
Whole day

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KULDIP SINGH

1. All LPAs, PILs (Civil/ Criminal), OSAs for admission/orders /final hearing.
2. All tax matters, Central Excise Appeals, Company Appeals and Arbitration Appeals for admission/ orders/ final hearing.
3. All environmental matters for admission/orders/ final hearing.
4. All CWPs, wherein vires of some Act, ordinance, Rule is challenged/ interpretation of Constitutional Provisions/ Policy matters is involved.
5. All Larger Bench(s) matters (Civil/ Criminal) for admission/orders/ final hearing.
6. Tender matters/Educational Institution Matters.
7. Matters relating to Judicial Officers or where one party is court.

2nd DIVISION BENCH
Monday to Friday
Before Lunch Session

HON'BLE MR. JUSTICE R.B. MISRA
HON'BLE MR. JUSTICE SURINDER SINGH

1. All pre-admission/ orders Civil and Criminal DB matters with "EVEN YEAR" numbers (e.g., of 2008; 2010; 2012), other than assigned to DB-I.
2. Following DB matters for final hearing and orders therein;
 - a. Offences against women and children;
 - b. Matters relating to persons in Jail;
 - c. Specially assigned cases.

3rd DIVISION BENCH
Monday to Friday
Before Lunch Session

HON'BLE MR. JUSTICE DEV DARSHAN SUD
HON'BLE MR. JUSTICE SANJAY KAROL

1. All pre-admission/ orders Civil and Criminal DB matters with "UNEVEN YEAR" numbers (e.g., of 2007; 2009; 2011; 2013), other than assigned to DB-I.
2. Following DB matters for final hearing and orders therein other than assigned to DB-I
 - a. Supreme Court expedited;
 - b. High Court expedited;
 - c. More than seven years old;
 - d. Senior Citizens more than seventy five years old;
 - e. Specially assigned cases.

SINGLE BENCHES

SINGLE BENCH-I
Monday to Friday
After Lunch Session

HON'BLE MR. JUSTICE R.B. MISRA

1. All SB matters relating to the offences against women and children for final hearing and orders therein.
2. Specially assigned cases.

SINGLE BENCH-II
Monday to Friday
After Lunch Session

HON'BLE MR. JUSTICE DEV DARSHAN SUD

1. SB civil matters for admission/orders.
2. SB matters more than eight years old for final hearing and for order therein.
3. Specially assigned matters.

SINGLE BENCH-III
Monday to Friday
After Lunch Session

HON'BLE MR. JUSTICE SURINDER SINGH

1. SB criminal matters for admission/orders.
2. All High Court expedited cases of Single Bench for final hearing and for order therein.
3. Specially assigned matters.

SINGLE BENCH-IV
Monday to Friday
After Lunch Session

HON'BLE MR. JUSTICE SANJAY KAROL

1. SB civil matters for admission/orders.
2. All Supreme Court expedited cases of Single Bench for final hearing and for order therein.
3. All Arbitration matters before single bench.
4. All Company matters before single bench.
5. Specially assigned cases.

SINGLE BENCH-V
Monday to Friday
Whole day

HON'BLE MR. JUSTICE RAJIV SHARMA

1. SB civil matters for admission/orders.
2. All SB matters of Senior Citizens more than 75 years of age for final hearing and for order therein.
3. Specially assigned cases.

SINGLE BENCH-VI
Monday to Friday
Whole day

HON'BLE MR. JUSTICE V.K. SHARMA

1. All Election Petitions for admission/orders/final hearing.
2. All Civil Suits and applications therein.

(Note: Preference for hearing will be given to Election Petitions, High Court expedited, more than five year old and senior citizens cases in that order).

3. Execution Petitions in suits.
4. Specially assigned cases.

SINGLE BENCH-VII

HON'BLE MR. JUSTICE DHARAM CHAND CHAUDHARY

Monday to Friday
Whole day

1. SB criminal matters for admission/orders.
2. All SB matters where the persons are in jail for final hearing and for order therein.
3. Specially assigned cases.

Note:

1. Part heard/ specially assigned matters cease to be part heard/ specially assigned with change of assignment unless where a request for continuation of the matter is made by the parties and the same is approved by Hon'ble the Chief Justice.
2. Admission matters and for orders therein before Hon'ble Single Bench(s) will be distributed equally in order of chronology, in the following manner;
 - a) Civil cases before SB - II, IV and V;
 - b) Criminal Cases before SB – III and VII.
3. All matters which are ordered to be connected will be listed before the Hon'ble Senior most Division/ Single Bench(s) having the Roster of the same category.
4. Mentioning of DB matters notified in the daily/supplementary/consolidated/weekly list will be made before the Hon'ble Division Bench having the Roster of the same category. DB Matters not notified in any of the list, mentioning will be made before the DB presided over by the Hon'ble the Chief Justice.
5. Mentioning of SB matters notified in the daily/supplementary/consolidated/weekly list will be made before the Senior Most Hon'ble Single Bench(s) having the roster on a particular day of the same category. For SB Matters not notified in any of the list, mentioning of Civil cases will be made before the Hon'ble SB-II and Criminal cases before Hon'ble SB-III.
6. In case of non-availability of any Court or in the event of any Court passing any order for not placing the matter before the said Court, such matters will be listed as follows:
 - A. The cases of Hon'ble Division Bench presided over by **Hon'ble Mr. Justice R.B. Misra**, will be listed before Hon'ble Division Bench, presided over by **Hon'ble Mr. Justice Dev Darshan Sud**.
 - B. The cases of Hon'ble Division Bench presided over by **Hon'ble Mr. Justice Dev Darshan Sud**, will be listed before Hon'ble Division Bench, presided over by **Hon'ble the Chief Justice**.
 - C. The cases of Hon'ble Single Bench, presided over by **Hon'ble Mr. Justice R.B. Misra** will be listed before Hon'ble Single Bench presided over by **Hon'ble Mr. Justice Dev Darshan Sud**.
 - D. The cases of Hon'ble Single Bench, presided over by **Hon'ble Mr. Justice Dev Darshan Sud** will be listed before Hon'ble Single Bench presided over by **Hon'ble Mr. Justice Surinder Singh**.
 - E. The cases of Hon'ble Single Bench presided over by **Hon'ble Mr. Justice Surinder Singh** will be listed before Hon'ble Single Bench presided over by **Hon'ble Mr. Justice Sanjay Karol**.

- F.** The cases of Hon'ble Single Bench presided over by **Hon'ble Mr. Justice Sanjay Karol** will be listed before Hon'ble Single Bench presided over by **Hon'ble Mr. Justice Rajiv Sharma**.
- G.** The cases of Hon'ble Single Bench, presided over by **Hon'ble Mr. Justice Rajiv Sharma** will be listed before Hon'ble Single Bench, presided over by **Hon'ble Mr. Justice D.C. Chaudhary** and vice versa.
- H.** The cases of Hon'ble Single Bench, presided over by **Hon'ble Mr. Justice V.K. Sharma** will be listed before Hon'ble Single Bench, presided over by **Hon'ble Mr. Justice Dharam Chand Chaudhary**.
7. The Weekly List of the respective Bench(s) shall consist of cases in the following order of Precedence:
- i. Supreme Court expedited cases;
 - ii. Cases of offences relating to women and children;
 - iii. Cases of persons who are in jail;
 - iv. Cases of Senior Citizens more than 75 years of age;
 - v. High Court expedited cases;
 - vi. Cases more than seven/eight years old, as the case may be;
8. Section officer concerned will be responsible to see that no case older in the category which is ready is left out, than the cases of the category on the hearing Board. If any older matter is pending in the Registry for want of completion then the same be listed for order before the Court forthwith for completion if otherwise the specific longer date is not given. The Section Officer concerned will be responsible for listing such matter for orders for completion.
9. The Advocates and parties may mention any matter left out in the hearing list which is older, than the same category of cases listed in the hearing list before the Registrar (Judicial & Judges Branch) from 10.30 a.m. to 11.00 a.m. on any working day.
10. If any case fits in two categories of expedited cases then orders be sought from the Registrar (Judicial & Judges Branch) to include it in the category where it would get priority before the concerned Bench.
11. All Division Bench(s) Review Petitions/ COPCs/ Cr.OPCs, where both the Hon'ble Judges are not available due to transfer, elevation or retirement will be listed before Hon'ble DB-I.
12. All Single Bench Review Petitions/ COPCs where Hon'ble Judges are not available due to transfer/ elevation/ retirement will be listed before Hon'ble Single Bench-II.

(C.B. Barowalia)
Registrar (Judicial & Judges Branch)
06.06.2013

Endst. No. HHC/Jud1./Roster/96-

Dated Shimla the 6th June, 2013

Copy forwarded to:

1. Registrar (Administration)-cum- Principal Private Secretary to Hon'ble the Chief Justice;
2. The Secretary to Registrar General;
3. Private Secretary/ P.A. to the Registrar (Inspection) Registrar (Judicial & Judges Branch), Registrar (Administration), OSD Vigilance, OSD (Rules), OSD Establishment, OSD Protocol and OSD Mediation.
4. All the Additional Registrars;
5. All the Deputy Registrars/ the Deputy Registrar-cum-Special Secretary to Hon'ble the Chief

- Justice/ Assistant Registrars/ Secretaries/ Court Masters/ Private Secretaries.
6. All the Section Officers/ Superintendents, Grade-II/ Senior Assistants of the Judicial Branch.
 7. The Cause List Assistant (with five spare copies);
 8. Private Secretary to the Advocate General, State of Himachal Pradesh;
 9. The President, High Court Bar Association;
 10. The Director, NIC, High Court of H.P for necessary action.
 11. Notice Boards of the High Court.
- (Sl. Nos. 1 to 10 above, High Court of H.P., Shimla-171 001).

Deputy Registrar (J-II)